

ITEM NO.2

COURT NO.2

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 40637/2019

(Arising out of impugned final judgment and order dated 05-10-2018 in WP No. 22111/2018 05-10-2018 in WP No. 16351/2018 passed by the High Court Of Karnataka At Bengaluru)

VIJAY VITTAL MALLYA

Petitioner(s)

VERSUS

STATE BANK OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.188902/2019-CONDONATION OF DELAY IN FILING and IA No.188903/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.188905/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 28944-28945/2019 (IV-A)

(FOR ADMISSION and I.R. and IA No.188397/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.188475/2019-APPROPRIATE ORDERS/DIRECTIONS)

Date : 03-11-2022 These matters were called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. E. C. Agrawala, AOR

For Respondent(s) Mr. Sanjay Kapur, AOR
 Ms. Megha Karnwal, Adv.
 Mr. Arjun Bhatia, Adv.
 Ms. Akshata Joshi, Adv.
 Ms. Shubhra Kapur, Adv.

Mrs. Lakshmi Iyengar, Sr. Adv.
 Mr. Anand Sukumar, AOR
 Mr. s. Sukumaran, Adv.
 Mr. Bhupesh Kumar Pathak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1 Counsel appearing appearing on behalf of the petitioner states that the

Advocate-on-Record would be seeking discharge from the proceedings since despite repeated communications, there are no instructions received from the petitioner.

- 2 List the Special Leave Petitions in third week of January 2023.
- 3 In the meantime, the Advocate-on-Record shall take appropriate steps for his discharge from the proceedings.
- 4 The residential address and email ID of the petitioner shall be furnished to the Registry within a period of one month to facilitate any further communication.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR